

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 102
IB-986/ND/2020

IN THE MATTER OF:

M/s. JIL Information Technology Ltd.

...PETITIONER

Vs.

M/s. Qi Network Enterprise Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 19.10.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the Learned Counsel for the Petitioner.
Notice be served on the Corporate-debtor within two weeks. Matter is
adjourned to 18.11.2020.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(P.S.N. Prasad)
Member(J)

(Meenu)